



2026:AHC:22038-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 4035 of 2025

Lal Bahadur

.....Petitioner(s)

Versus

State of U.P and 3 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kanchan, Surendra Prasad Shukla
Counsel for Respondent(s)	:	Jagdish Pathak (S.C.), Satyavrat Sahai, Vibhu Rai

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner seeking removal of illegal encroachment made by respondent no. 4 over the public pathway situated at Mohalla Krishna Nagar, Kydganj, Prayagraj.
2. A perusal of the petition indicates that except for cursory representation and an indication made in IGRS that for lack of any road and clarity about its width, the encroachment cannot be removed, no material worth the name has been placed on record to substantiate the allegations made in the petition/to claim that respondent no.4 is in encroachment over the road in question.
3. In that view of the matter, for the lack of any material on record, the petition cannot be entertained. The same is, therefore, **dismissed**.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

February 2, 2026

RK/SL